

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.131 of 2020

Manorma Kujur aged about 54 years, daughter of Late Birsa Kujur,
Resident of New Garden, Sirom Toli, Club Road, Ranchi, P.O. & P.S.
Chutia, District Ranchi Petitioner

Versus

1. The State of Jharkhand through the Secretary, Department of Animal Husbandry and Fisheries, Government of Jharkhand, Nepal House, P.O. & P.S. Doranda, Ranchi
2. The Deputy Secretary, Department of Animal Husbandry, Government of Jharkhand, Nepal House, P.O. & P.S. Doranda, Ranchi
3. The Director, Animal, Government of Jharkhand, Nepal House, P.O. & P.S. Doranda, Ranchi
4. The Regional Director, Animal Husbandry, South Chhotanagpur Range, P.O. R.V.C., Campus, P.S. Kanke, District Ranchi
5. The District Animal Husbandry Officer, P.O. R.V.C., Campus, P.S. Kanke, District Ranchi
6. Shanicharwa Oraon second wife of Birsa Kujur, resident of Khap Bera, P.O. & P.S. Silli, District Ranchi

.... Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Binod Kumar, Advocate

For the Respondents : Mr. Hemant Jain, A.C. to S.C. IV

05/08.07.2020 Heard Mr. Binod Kumar, learned counsel for the petitioner,
Mr. Hemant Jain, A.C. to S.C. IV, learned counsel for the respondents-
State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

This writ petition has been filed for direction upon the respondents to pay the family pension and other post retirement dues and other admissible amounts with interest.

Mr. Binod Kumar, learned counsel for the petitioner submits that father of petitioner Late Birsa Kujur was working as Pashudhan Sahayak (Live Stock Assistant) in the Animal Husbandry Department at Adarsh Gram Prakhand, Ranchi and he retired from service on 31.03.1992 and died on 14.03.2004. The petitioner is unmarried daughter of Late Birsa Kujur. Assertion has been made that the

petitioner has been made nominee in the service book. The petitioner filed several representations before the authorities and the family pension has not been paid to the petitioner. The case of the petitioner is fully covered in view of judgment in the case of *Moumita Tiwary Versus State of Jharkhand & Others* reported in 2020 (1) JBCJ 20 (H.C.). He submits that the petitioner is daughter born from the first wife who is unmarried. He further submits that representations are already there and her case may kindly be decided.

Mr. Hemant Jain, A.C. to S.C. IV, learned counsel for the respondents-State submits that the petitioner may kindly be directed to file fresh representation before respondent no.3 and he will consider the case.

Accordingly, the petitioner is directed to file fresh representation along with all the credentials including the aforesaid judgment within a period of four weeks before the respondent no.3. If such representation is filed within the aforesaid period, the respondent no.3 will pass order in accordance with rules, regulations, guidelines and taking into account the judgment relied by the petitioner. If the case of the petitioner is correct and the aforesaid judgment is applicable in the case of the petitioner, relief shall be provided to the petitioner within a period of eight weeks thereafter.

With the above observations and directions, this writ petition stands disposed of.

(Sanjay Kumar Dwivedi, J.)

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